

\$

ITEM NO. 7

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2014
CRLMP.NO(s). 9032-9033

(From the judgement and order dated 25/03/2014 in CRLA
No.1097/1982,GA No.1659/1982 of The HIGH COURT OF JUDICATURE AT
ALLAHABAD)

SHAHROZ ALI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(With appln(s) for exemption from surrendering and office report)

Date: 05/05/2014 These Petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
(In Chamber)

For Petitioner(s) Mr. Arvind Kumar Gupta,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The prayer for exemption from surrendering is
rejected. However, the petitioners are granted six
weeks' time to surrender and to file proof thereof.

(Usha Bhardwaj)
A.R.-cum-P.S.

(Asha Kiran Bhardwaj)
Court Master